

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

(15)

BOMBAY BENCH

CAMP AT NAGPUR

C.P. NO. 45/92  
ORIGINAL APPLICATION NO. 599/90

NAGPUR TELEPHONES CASUAL LABOURER  
UNION, NAGPUR AND ORS.

....Applicants

v/s

THE UNION OF INDIA

AND OTHERS.

....Respondents

CORAM : HON'BLE JUSTICE MR.S.K.DHAON, Vice-Chairman  
HON'BLE USHA SAVARA, MEMBER (A)

TRIBUNAL'S ORDER

16TH JUL 1992

The grievance is that the directions given by this Tribunal on 18th November 1991 are being observed in their breach by the respondents, hence they are liable to be punished for having committed the contempt of this Tribunal.

2. Shri Ramesh Darda has appeared on behalf of the respondents, He informs us that, in pursuance of the directions given by the Tribunal, a seniority list has been prepared and objections have been invited to the same. He assures us that the list will be finalised within a period of one month from to-day, at the latest and thereafter the appointments will be given to those who find place in the list. The fact, that the seniority list has been prepared and the objections have been invited, has not been refused by learned counsel appearing on behalf of the applicants.

2. We feel that it will be difficult to take ~~the view~~ that the respondents have committed wilful disobedience ~~at~~ of the order of this Tribunal. We, therefore, do not propose to issue any notice to the respondents in the contempt proceedings. However, we direct the respondents to complete the process of the preparation of the seniority list and also give employment to those whose names finds place in the seniority list. It is understood, that the appointments shall be ~~given~~ strictly in accordance with the list prepared.

3. With these directions this contempt application is disposed off. There will be no order as to costs.

*Usha Savara*  
(USHA SAVARA)  
M/A

*S.K.Dhaon*  
(S.K.DHAON)  
V/C

srl